

[English]

Arrest of Afghan National in Delhi

802. SHRI RABI RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an Afghan national was recently caught at the International Airport in New Delhi before he could escape to Kabul with an Indian 'wife' aged 15 years, as reported in the Times of India dated June 20, 1992;

(b) if so, the facts of the case; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c). On 19.6.92 an Afghan national reported for immigration clearance for flight No. IC-451 at Indira Gandhi International Airport, New Delhi. He was followed by a girl in burka. The girl was reportedly married to the Afghan national recently. When the girl was questioned, she stated that she has been physically coerced into marrying the Afghan national and that her age was 15 years. She also states that she had been brought to Delhi from Calcutta for boarding a flight to Kabul. She further stated that she neither wanted to marry the Afghan national nor go abroad. On her statement a case u/s 342/356/366/376 IPC and 14 Foreigners Act was registered and the Afghan national arrested. The medical examination examination of the girl indicates her age between 18 and 21 years. The girl has been sent to Nari Niketan.

Arrears Outstanding Against Ex-Ministers

303. SHRI CHETAN P. S. CHAUHAN:
SHRI BALRAJ PASSI:

Will the Minister of URBAN DEVELOP-

MENT be pleased to refer to the reply given on march 11, 1992 to Unstarred Question No. 2561 and state:

(a) whether the information regarding arrears of amount pending against Ex-Ministers has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) Does not arise.

(c) The question of determination of rental liability of Ex-Ministers and Ex-MPs has been under consideration. Steps are being taken to send provisional rent bills to them.

Jharkhand Issue

304. SHRI MUKUL BALKRISHNA WASNIK:
SHRI SIMON MARANDI:
SHRI BIR SINGH MAHATO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present status of the representative awaiting to the demand for the creation of Jharkhand state;

(b) whether the Government propose to have a further round of discussion on the issue with the concerned parties;

(c) if so, the details thereof;

(d) whether the concerned State Governments have sent their suggestions to the Union Government on the issue;

(e) if so, the details thereof; and

(f) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c). The last three meetings on this matter were taken by the Home Ministers on 4.4.1992, 6.4.1992 and 7.4.1992 respectively. On 4.4.1992, the discussions were with the Chief Ministers of Bihar and the representatives of the Chief Minister of West Bengal and Madhya Pradesh. The Chief Minister of Orissa did not attend the meeting but had conveyed his views. On 6.4.1992 and 7.4.1992 the meetings were with the representatives of major political parties and Jharkhand Groups in Bihar respectively. The views expressed then have been noted by Government.

(d) to (f). The Government of Bihar were requested to offer their comments on the recommendations of the Committee on Jharkhand Matters. Their comments are still awaited.

Allotment of MIG Flats

305. SHRI N. K. BALIYAN:
DR. RAMESH CHAND
TOMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of MIG flats allotted to the registrants under the New Pattern (HUDCO) Scheme, 1979 during 1991;

(b) the number of registrants of MIG flats yet to be allotted flats; and

(c) the number of MIG flats which are under construction and proposed to be allotted during 1992?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) 697 MIG flats were allotted by DDA during the calendar year 1991.

(b) 22,280 registrants of MIG category

are reported to be awaiting allotments as on 1.7.1992.

(c) The DDA has reported that as on date 3,488 MIG flats are under construction. 1481 MIG flats are likely to be completed during 1992-93 for allotments.

Punjab Problem

306. SHRI CHANDRA JEET
YADAV:
SHRI RAM VILAS PASWAN:
SHRI SHARAD YADAV:
SHRI DHARMANNA MON-
DAYYA SADUL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have recently offered a package to solve the Punjab problem;

(b) if so, the details thereof; and

(c) the reaction of the Government of Punjab thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) No, Sir.

(b) and (c). Does not arise.

Metro Project for Capital

307. SHRI TARA CHAND KHAN-
DELWAL:
SHRI M. V. CHAN-
DRASHEKARA MUR-
THY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a french company has shown willingness to take up the metro project for the Capital on a turnkey basis under the